

## Notes of the Registry

## Orders of the Tribunal

For Admision &  
Defen order —  
Copy Served.

On Memo

Dhruv

20/7/05

Order dt 21.7.05

Copy of order  
with notice may be  
sent to all respondents  
and copy of order  
may be given to both  
the parties

5.8.05

W  
S/for

Order dated : 21.7.05

Heard Mr. A.K.Pandey, Ld. Counsel for the applicant. A copy of this O.A. has already been served on the opposite party.

The applicant seems to have approached this Tribunal without exhausting the departmental remedies. He has also, therefore, not been able to place any decision of the Respondents, which might have made a cause of action in this matter. As the applicant has not exhausted departmental remedies available for redressing his grievances, this application is not maintainable under Section 19 of the Administrative Tribunal's Act, 1985. Accordingly, the applicant is directed to file a representation before the competent/appropriate authority ventilating his grievance for redressal. If, he fails to get proper redressal from the Respondents, it is only then, it will be open to him to approach this Tribunal.

With the above direction, this O.A. is disposed of. A copy of this order be handed over to both the parties. Also send copies of this order to the Respondents alongwith copies of the Ogt. Application.

Member (Judicial)

Dhruv  
Vice-Chairman 22/7/05